[Mr. Speaker]

Committee, namely:---

Shri Achal Singh, Shri Tarodekar Venkatarao Babarao, Shri Bhagirath Bhanwar, Shri Biren Engti, Shri Brijraj Singh, Shri V. Shanker Giri, Shrimati Marjorie Godfrey, Shri Annasaheb Gothkhinde, Shri Madhuryya Haldar, Shri M. M. Joseph, Kumari Kamla Kumari. Shri Tulsiram Dashrath Kamble, Shri M. Kathamuthu, Shri A. K. Kisku, Shri A. K. Kotrashetti, Shrimati T. Lakshmikanthamma, Shri Lalji Bhai, Shri Kumar Majhi, Shri Bhagatram Rajaram Manhar, Shri Murasoli Maran. Shri Prasanbhai Mehta, Shri Mohammad Yusuf, Shri Mohan Swarup, Shri Muhammed Sheriff, Shri Balakrishna Venkanna Naik, Shri G. L. Nanda, Tarkeshwar Pandey, Shri Prabodh Chandra, Shri Ram Surat Prasad, Shrimati Maya Ray, Shri M. Ram Gopal Reddy, Shri Ajit Kumar Saha, Shri Sangliana, Shri Chandra Shekhar Singh, Shri Shankar Dayal Singh, Shri K. velu, Shri R. V. Swaminathan. Shri Chandra Bhal Mani Tiwari, Shri P. Venkatasubbaiah, and Dr. Karan Singh,

The motion was adopted.

13.0 hrs.

OIL INDUSTRY (DEVELOPMENT)
BILL—Contd.

MR. SPEAKER: We take up further consideration of the following motion moved by Shri Dev Kanta Borooah on the 6th August, 1974, namely:—

"That the Bill to provide for the establishment of a Board for the development of oil industry and for that purpose to levy a duty of excise on crude oil and natural gas and fer matters connected therewith, be taken into consideration."

Shri Raja Kulkarni will continue his speech. 1½ hours is allotted for this. Five minutes for each will be quite sufficient. It will be guillotined after 1½ hours. Everybody who happens to be standing will be guillotined!

Now, Shri Raja Kulkarni.—Is he standing anywhere? No. Absent. Now, Shri Mohapatra.

SHRI SHYAM SUNDER MOHAPATRA (Balasore): Mr. Speaker, Sir, this Bill is intended to create a Fund for helping the exploration of oil as also helping the petro-chemical and other allied industries. It will also help the research and development activities in this field.

India is in vory great need of crude oil. In 1972, India imported about 63 per cent of its total crude oil requirements amounting to Rs. 200 crores. In 1973 it went up to Rs. 500 crores ond our estimation is that in 1978, it will be in the neighbourhood of Rs. 1400 crores. In 1984, it will reach a fabulous dimension.

Mr. Borooah, the hon. Minister has decided to bring this Bill in order to help exploration and also to increase India's potential for the production of crude.

In this connection I would like to point out that the Malaviya Committee had already decided to go in for more and more exploration of oil.

India's demand is more for crude. We should have more and more exploration in this field. The Arab world, because of its oil reserve, have become so rich that probably they have the strength to purchase the entire world. So, what we have to do is to go for intensive exploration to ring out crude. The whole world is suffering today from energy crisis. The money which the hon. Minister will get from the Consolidated Fund of India should be utilised fruitfully in this field.

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Sir, Dr. Bhabha, the great scientist, twenty years ago had said;

"The world energy problem would be solved if a method could be found for generating electricity from the energy released from thermonuclear fusion"

Fusion research is something on which America is now trying Not only America but many other developed countries are also tryying to get away from the problems of petrol and are trying to evolve some other means by which they cannot do away with this menace.

Sir I appear to the hon Minister with all dynamism at his command to evolve this fund for research and exploration which may lead to the solution of this problem in crude oil Sir exploration and its development 15 something and aiding chemical and other industries is another thing I am trying to suggest what the people in some countries did before the Second World was In Germany Japan-Hitler in Germany and Tozo in Japan-they had gone in for the liquid fuel from the coal This was the policy of Japan, where Japanese thought of exploiting coal for liquid You know Sir that had conquered Manchuria-I am trying to support the policy not Fascists but I only trying to hint at a point that with the coal research that we have in our country, we can probably go in for the liquid fuel as they did We too can go in for the coal-based industries and also for the ptroleumbased industries In USA, USSR and China, they have 80 per cent of the coal reserves of the whole world where they have started thinking in this way So. India, with all the research and development that we have in the oil exploration we can go m for the production of fuel oil from coal We have to change our attitude in this regard

We should try to solve the crude problem as much as we can. Irsq is

one of the intimate friends in the Arab world They have assured us to help us as far as they can to meet the requirements of crude oil of this country Dr Khena, Secretary-General of the OPEC came to India and had a long discussion with our hon Minister. Shri Borooah He had assured us tohelp us to the limit possible But, we are not aware of the extent upto which we have been helped My own submission is that if we go in for the exploration of crude, I think India has large reserves we can probably tideover the petroleum crisis and with the funds at our disposal we can help the scientists and can also help achieving the technical know-how by our Indian Engineers They will be able to fetch more and more crude oil

My last submission is that side hy side with the exploration that we do, we should also make an attempt as to how to get over the energy crisis. The hon Minister may kindly ponder over this, as to whether we can lay stress on manufacture of liquid fuel so that, instead of depending on more and more petroleum based industries we can switch over to a large extent towards the coal based industries.

श्री वनसाह प्रवान (शहडोल) प्रध्यक्ष महोदय मैं तेल उद्योग (विकास) विश्वेयक का समर्थन करता हु।

पाज तेल उद्योग के विकास की बहुत पाव-प्रयकता है। तेल माज मधिक मूल्यवान एक उपयोगी है। तेल का हमारे उद्योग-ध्रधो एक खेती के तरककी के लिए वडा महत्व है। सरकार को इसका महत्व बहुत पहले से ही समझना चाहिए या भीर इस विषय पर पहले से ही विचार करना चाहिए या किन्तु सरकार ने वह नहीं किया माज विश्व में तेल सकट हैं। समिति ने तेल उद्योग के विकास के लिए एक पृथक एव स्वतन्त्र बोर्ड की स्थापना का सुझाव विया था। इसमे 48 करोड रूपए की माय होगी। वास्तविकता यह है कि मतालब को 700 करोड रुपए बखट प्रस्वधान के सम्तर्गत मिल रहे हैं।

माज देश में तेल उद्योग भीर पेट्रोलिमय उत्पादो के विकास की भावस्यकता है। किन्तु प्यक तेल उद्योग विकास बोर्ड बनाने की श्रावश्यकता से मैं सहमत नहीं हू। इस नीति के अनुसार काम किया जाए इस बात से मै सहमत नई ह। यदि इस नीति के अनु-सार काम किया जायेगा तो भारत सरकार के प्रत्येक मत्रालय भ्रपने लिए भ्रगल ग्रलग बोर्ड बनाने की माग कर सकते है। भविष्य मे खेती विकास बोर्ड खाद्य विकास बोर्ड बिजली विकास बोर्ड श्रायात विकास बोर्ड व्यापार विकास बोर्ड शिक्षा विकास बोर्ड इस प्रकार अनेक बोर्ड की स्थापना की माग विभिन्न मत्रालयो द्वारा की जाएगी। ग्रत मे इस बात से सहमत नही हू। फिर यह सब ग्रलग से इस चीजो पर कर लगाएगे। इसप्रकारसे यह श्रर्थहीन हो जायेगे।

हमारे देश मे तेल उद्योग विकास की भ्रोर बहुत कम ध्यान दिया गया है इसलिय इसकी भ्रोर भ्राज विशेष ध्यान देने की भ्रावश्यकता है। ब्राज इसके लिए यद स्तर पर काम करने की आवश्यकता है। देश मे अनेक ऐसे भाग है जहा खनिज द्रव्य भण्डार है किन्तु भ्राज तेल की खोज का काम उन्ही क्षेत्रों में किया जाता है जहां से राजनीतिक प्रभाव एव राजनीतिक दबाब पडना है। उन्ही स्थानो को तेल की खोज के लिए चुना जाता है। कुछ समय पहले सम्पूर्ण देश मे खनिज पदार्थों का सर्वेक्षण किया गया था ग्रीर प्रत्येक राज्य मे कुछ न कुछ सम्भावनाए है किन्न खोज के बाद भी कोई कदम नहीं उठाए गए भीर न ही कोई कार्यकही पर किया जा रहा है। इसलिए मेरा निवेदन है कि जहा जहा सर्वे हुआ है जहा पर कुछ न कुछ प्राप्त होने की सम्भावना है वहा पर सबक्षण का कार्य किया जाए। हम देखते हैं जो भी मती जिस राज्य से द्याता है उसी राज्य मे विकास कार्य द्याधिक कर लिया जाता है भीर दूसरे राज्य उस कार्य से प्रकृते रह जाते हैं। इस विधेयक का समर्वन

करते हुए मेरा निवेदन है मती महोदय मेरें सुझावो पर ध्यान देने की कृपा करें।

भी एम॰ राम गोपाल रेड्डी (निजामा-बाद) । भ्रष्टयक्ष जी यह जो भायल बोर्ड बनाया जा रहा है उसके सम्बन्ध मे म जानना चाहता हु वह किस वास्ते बनाया जा रहा है। जो काम ग्रभी हो रहा है उसको भीर तेजी से करने के लिए यह किया जा रहा है वरनाइसकी ग्रीर क्या मशाहो सकती है। मे जानना चाहता ह भाज तक मिनिस्ट्री की तरफ से तेजी से काम क्यो नहीं हुआ ? जहाँ तक बोर्ड का ताल्लुक है आये दिन कहा जा रहा है कि रेलवे बोर्ड नही होना चाहिए या दूसरे बोर्ड नही होने चाहिए फिर यह नया बोर्ड बनाने की क्या जरुरत है ? मैं समझता हू बार्ड को जितन श्रक्तियारहोगे उतने श्रक्तियार मिनिस्ट्री को भी नहीं है। मैं कहना चाहता ह कि जो मिनिस्ट्री का सेकेट्री होता है उसको सौ रूपया भी खर्च करने का श्रिषकार नहीं होता है लेकिन वार्ड के चेयरमैन या सेकेंट्री बनेंगे उनको अधिकार होगा कि झपने एयर-कडीशन्ड रूम बनाने के लिए ह। 5 लाख रुग्याखर्वकरस ने हैं इसलिए मै कहना चाहता है कि जो बार्ड बनाया गाएगा उसपर बहुत ज्यादा पैसा फिजल खर्च होगा।

बोर्ड की जो नार नीव है जिस नरह से बोर्ड बनाया जा रहा है उसमे एक लेवर का नुमाइन्दा रखा जा रहा है। यह कीन में लेवर का नुमाइन्दा रखा जा रहा है। यह कीन में लेवर का नुमाइन्दा होगा जिमको आप शरीव करना चाहते हैं? में आपको बताना चाहता हूं जिस दिन से लेबर का रिप्रेजेन्टेटिव बोर्ड में बैठ गया उसी दिन से जो भी निर्गय बोर्ड में होगे दूसरे दिन में ही यूतियन आफिस में उन सारे निर्णयों का पता चल जाएगा कि फलाने में म्बर ने ऐसा कहा और कला मोर फलाने मेम्बर ने ऐसा कहा और वैसी हालत में बोड के में म्बर ने ऐसा कहा और वैसी हालत में बोड के में म्बर ने एसा कहा भीर वैसी हालत में बोड के में म्बर ने एसा कहा भीर वैसी हालत में बोड के में म्बर ने एसा कहा भीर वैसी हालत में को सकता है। इसके धलावा लेबर के रिप्नेजेन्टेटिव को चुनने के लिए आप क्या तरीका अख्तियार करने वाले हैं? आप आइ एन टी यू सी क। नुमाइन्दा सबी व्या करम् विस्ट यूनियन का ले लेबे

तो जो भीर इतनी सारी यूनियन्स है वह ताराज हो जाएगी। किसी भी एक यूनियन का आदमी भाग लगे तो दूसरी यूनियनों के लोग नाराज हों जाएगे।

हमारे यहां तेलगु मे एक कहाबन है कि हनुमान इनुमान जी की मृति बनाना चाहते थे लेकिन बाद मे बन्दर बन गया। नो ऐसा ही भावका बार्ड भी बनने वाला है। इसलिए मेरा सुझाव है कि मेहरवानी करके भाप जो लेबर के रिप्रे-जेन्टेटिव को लेना चाहने हैं पहले उसको ड्राप करदीजिए। लेबरको पैसा देना हो तो दीजिए लेकिन ग्रगर बोर्ड मे उनके नुमाइन्दें को रखगे तो शुरू से ही झगड़े पैदा हो जाएगे। बोर्ड की जिम्मेदारी भायल एक्सप्लोरेशन की होगी, उसका काम तेल का प्रोडेक्शन बढाने का ही होगा। म्राजकल भारतवर्ष मे एक हवा चन रही है कि लेबर को शामिल करके बोर्ड बनने से सभी कुछ भ्रन्छ। हो जाता है। भ्रापने बहुत सी चोजो को नेशनलाइज किया है, बहत ही चीजो को गवमेंट ने टेक भोवर किया है, मे जानना चाहता हुंक्या कही पर भी लेवर खुश है। इतने तजुर्वे के बाद भी ग्राप ऐसा क्यो करना चाहते हैं ? भ्राप इल्लीगल स्ट्राइक मे लेवर को मेच्यूटी, प्राविडेन्ड फड वर्गैरहा सभी कुछ दे रहे है। इतने नजुर्वे के बाद भी मेरी समझ मे नहीं जाता मनी जी क्यो पुराने तजुर्वे में लाभ नही उठाना चाहते हैं। इसलिए मुझे इस बात पर ब्राक्षेप है, मुझे इसपर बरुत एतराज है, अगर मन्त्री जी महेरवानी करके इस चीय की विदरा करले तो बहुत मन्छा होगा वरना शुरू से ही सारे झगडे पैदा हो जाएगे भौर जो भी काम भाप करना चाहत हैं वह हन्ड्रेड परसेन्ट फेल हो जाएगा।

भी जबु लिसवे: (बाका) . ग्रध्यक्ष महोदय, इस विश्वेयक की जो मुख्य कल्पना है उस से मेरा सैद्धान्तिक विरोध है। वजट की जो भवडता होनें। है, इटीगरिटी भाक दी बजट, वह इस में सन्त होने का मुझे खतरा लगता है। अगर केवल आयल ऐक्स-प्लोरेशन के लिए, खोज के लिए इस बितेयक को वह सीमित रखते है तो में उन से सहमत होता क्यो कि तेल की खोज एक ऐसा विशेष है कि जिस में किस्मत के ऊपर निर्मर रहना पडता है। तेल कभी मिन जाता है। कभी नहीं मिलता है भीर बिल्कुल व्यापारिक दृष्टि-कोर्ण से अगर हम लोग काम लेगे तो हो सकता है कि व्यापारिक कसोटी पर यह काम नही उतरेगा। इसलिए कमेटी ने नेशनल श्रायल ऐक्सप्लोरेशन फड की कल्पना अपनी रपद मे रखी थी। लेकिन ग्राप ने पूरे तेल उद्योग को इस के अन्दर नाया। में मानता ह कि ब्या-पारिक सिद्धानों के ऊपर ग्रायल ऐक्सप्लोरेशन का सवाल हल नहीं होगा। इस में ग्राप से सहमत हु। तो इम की सफाई होनी चाहिए। मुझे डर लगना है कि कल कोल इंडस्ट्री यही कहेगी कि कोयला उद्योग के विकास के लिए सम्बन्धित उद्योगों के विकास के लिए हम धननी लैंबी भ्रलग लगाएगे। कल इस्पात उद्योग यही कहेगा . भीर हर एक विभाग इसी तरह प्रपनी ग्रलग लैंबी लगा कर काम चलाने क प्रयास करेगा तो भ्रध्यक्ष महोदय, क्या बजट नाम की कोई चीज बचेगी? इमलिए इस के बारे मै यह गलतफहमी मे न आय । मेरे सैद्धान्तिक विरोध का यह बाधार है। इसलिए ब्रभी भी यह पूर्नावचार करे श्रीर श्रायल ऐक्सप्लोरेशन तक इम को सीमित रखे।

दूसरी बात यह है कि यैजो बोर्ड बनेगा इस से मुझे भदेशा है कि भौर नौकरशाही का इस में विस्तार होगा। जो भी विधेयक हमारे सामने भाता है, इस सब में तो में देख रहा हू एक भी ऐसा विधेयक नहीं है जिस में नौकरशाही के विस्तार की योजना नहों। भौर इस लिए में इस बात को पसस्य नहीं करता। भध्यक महोदय, खुद माल-बीय कमेटी ने भो० एन० जी० सी० के बारे में जो सिफारिश की है उस में कहा है. ये जो संक्षेप में सिफारिशों को दिया गया है उस के 55 वें भन् क्छेद की भीर ध्यान बीचना चाहता

[र्थः मधु लिमये]

"ONGC is burdened with a large army of unproductive or less productive labour. This is a serious problem. Government should take steps to absorb a part of the surplus labour force in some new industry."

अध्यक्ष महोदय, इसीलिए सरकारी विभागों में जब रैकुटमेंट की जाती है तो आने की बात हम लोग नहीं सोचते कि कितना बोझ भायेगा और 5,10 साल काम करने के बाद किर एक मानवीय सवाल बन जाता है और उन को हटाना मश्किल हो जाता है। यह भाप को भ्रच्छी तरह से मालूम है।

इस के साथ साथ में रिफाइनरी लासेज की बात यहां परदौहराना चाहता हं। इसके बारे मैं मंत्री महोदय ने मुझे आश्वासन दिया था, मुझे याद है कि राष्ट्रपति भवन में इन से जब मला-कात हुई तो इन्होंने मेरा परिचय कराया सोवि-यत डिप्टी प्राईमिनिस्टर के साथ, भीर उस समय एक टैक्नीकल ऐडवाइजर भी उनका भाया था, भीर मैंने उन में पूछा कि रिफाइनरी लासेज के बारे में क्या धाप ने रूसी नेताओं से चर्चाकी ? तो उन्होने कहा मैने चर्चाकी है। मैं ने पूछा कि रूस की रिफाइनरी में लानेज है तो कितना रिफाइनरी डिप्टी प्राइम मिनिस्टर ने कहा नेगली-जिबल भीर भाप ने मुझे यह भाग्वासन दिया कि एक रूस की टेबनीकल टीम आ रही है और बह जांच करेंगी भीर जांच की रिपोर्ट प्राप्त होने के बाद में सदन के सामने यह बातें रखगा। में जानना चाहता हूं कि क्या भ्राज मंत्री महोदय इस हालत मे है कि इस के बारे मे कुछ रोशनी डालें ? क्यों कि इस में करोड़ो की बचत हो सकती है। इसलिए उस का भी में खुलासा चाहता हं।

धन्त में एक ही बात मैं कहना चाहता हूं कि बाम्बे हाई के बारे में, ज्योलोजिक न, सीस्मिक सर्वे के बारे में और हमारा जो प्लेटफार्म है, उस के बारे में बातें उठायी गई है। बीच में यह खबर झायी वी कि उस में कुछ बराबी हुई है और प्लेटफार्य ठीक तरह से काम नहीं कर रहा है। तो में मंत्री महोदय से जानना चाहता हूं कि इस वनन 'सायर समाट' की क्या स्थित है और 1 मक्तूबर को जब बाकायदा मानसून खत्म हो जाएगा क्या तेल की खोज मौर खुदाई का काम तेजी से युद्ध हो जाएगा? इन बातों के जपर मगर मंत्री महोदय प्रकाश बालेंगे तो हम लोंग माभारी होंगे।

SHRI VISHWANATH PRATAP SINGH (Phulpur): This Bill seeks to create a Board under cl. 3 which will have under clause 15 funds raised by cess on crude oil and natural gas at its disposal. Under cl. 6, the Bill envisages the rendering of financial and other assistance for the proper development of the oil industry. Sir, we cannot have a policy of assistance until we have a policy of oil exploration, for we will not know whom to help for what.

The present situation is really grave. The known oil reserves found in this country so far are 175 million tonnes out of which we have already consumed 60 million tonnes. The remaining we have are 115 million tonnes. By the end of the decade, we will be needing 40 million tonnes per annum. That means we will have reserves for not more than 2—2½ years on the basis of present known reserves. This requires vigorous efforts of oil exploration.

We have 26 sedimentary basins this country out of which we have cast away 11, four on the ground that they are fresh water basins and seven on the ground that they are old and ancient basins and oil may have seeped and evaporated out of them. Our drills have not touched any of these basins. Out of 15 basins of marine origin and tertiary age, we have explored only seven and that too mainly anti-clinal structures. Of these, only 2 have been namelycommercially profitable, I do not say Cambay and Assam. that anti-clinal structures should begiven up. They are very productive structures. But in China, recently, fresh water basins have yielded very promising results, and there is no reason why should we not also take up and explore such sources. We cannot just condemn them to scrap

For this, as has been suggested by the Review Committee, we should have an inter-basin policy supported by basic data collection Our strategy should suit each basin and should be oriented to its geology, geophysics and its natural structure For this, we need basic data. There has been a gross neglect of basic data collection The Review Committee has said that the 'collection and interpretation of very basic data have been neglected in the ONGC which makes it extremely difficult to present any postulates' Obviously, we do not have basic data for a sound policy

As has been pointed out for seismic survey of Bombay High we had to rely on foreign countries Even to-day we do not have a seismic survey vessel though it might have been ordered, we do not possess it even to-day If we are to rely for the survey of such basic strategic resources on countries abroad it is a sad state of affairs. A vigorous effort should be made for data collection. The ONGC has been biassed towards the seismic data. Data on gravity measurements and other relevant data have not been given their due importance.

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI D K BOROOAH) What kind of data?

SHRI VISHWANATH PRATAP SINGH One should have magnetic data and refraction data and other data in respect of this. Not only has such data not been obtained but many sites have been released without proper data just because drills had arrived Facilities for data collection have to be matched with the arrival of drills.

It is not only essential that we struke oil but equally important as how

we extract it After striking oil if we do not properly extract it, we may ruin the whole field In Ankleshwar fifty wells have gone dry m the last year Two wells are drying every month. We are pumping water at the periphery of Ankleshwar fileds so that oil may rise in the centre and we may pump it out Some geologists suspect that the pumped water, unfortunately is running in some rock structures faster than oil itself and thus is blocking the oil It is a serious thing because we propose to do the same treatment in Rudrasagar and Nawagaum oil fields We are compelled to fall back to the basic thing-deeper study of basic data of our oil fields

In Nawagaum and Kalol not the high paraffin content is blocking our oil supply pipes but we are faced with the chilling realization that in many wells the core tubings have not in many of the wells reached the productive layers That is the cause of insufficient oil supply To add to it developed leakages they have Tarapur there was leakage In It is lucky we have struck the structure in Bombay High these are the most high yielding But the lıme structures and it may 19 structurally weak develop leakage We have to develop the necessary cement and the technology in our country so that we may be able to deal with such problems

In Ankleshwar ten lakh tonnes of gas per day is obtained Most of it is used for fertiliser and power production Yet there is scope By sending it to Baroda for commercial and domestic use

I should like the hon Minister to keep these points in mind In the end I welcome this Bill as it is expressive of a new awareness of the problems I hope under the dynamic leadership of our Minister we will evolve a flexible and dynamic policy of oil exploration that will meet the challenges ahead.

श्री जनेश्वर मिश्र (इलाह्याद) : अध्यक्ष महोदय, यह जो बिल पेण विया है उन्होंने, इस के उद्देश्य ग्रीर बारणों को जब मैं पढ़ता हं तो पहले वाक्य में इन्होंने लिखा है कि क्योंकि क तरी द्वीय कारण ऐसे द्वा गये हैं जिन की वजह से ग्रथने देश में पेट्रोलियम की खोज के लिए हमें ज्यादा मेहनत बरनी पड़ेगी, इसलिए यह सेंस लगाया है। अगर अन्तर्राष्ट्रिय कारण नहीं स्राते, तो इनको स्रपने देश में पेट्रोलियम के स्रोतों को खोधने की अहरत नहीं पढ़ती। यह एक बहुत ही ग्रास्थास्पद स्थिति है। यह सरकार वाहरी दवाब या वाहरी प्रेसर का बहाना वना कर के भ्रपने देश की जनता से पैसा वसूल करती है और इसी के साम पर इन्होंने 60 रुपया प्रति टनः ऋड भ्रायल पर सेस बढ़ा दिया श्रीर 48 शरोड़ रुपया की श्रामदनी एक झटके में इन्होंने ग्रपने खजारे में कर ली श्रीर उस ैसे का यह क्या करेंगे। यह एक बोर्ड वना लेगें जो खोज करेगा कि कहां कहां पेट्टोलियम मिल सकता है ग्रौर किस तरह से पेट्रोलियम का उत्पादन देश में हो। ग्रीर उस बोर्ड में कौन होंग ? बोर्ड में श्राम तौर पर वहीं नेता होते हैं जो कि चुनाव में हार गये हों या फिर उस में वे नौकरशाह होते हैं जोकि इन की चाट्-कारिता करते हैं। इस से पहले भी एसे ही बोर्ड वनते रहे हैं और ब्रायल के लिए भी ए उसमेटी वनी थी जिस की नाम मालवीय कमेटी था। ये मालवीयजी वही नेता थे जो कि चुमाव में हार गये थे। उन को वहां भेज दिया गया स्रौर उम के बाद उन को रांची भेज दिया गया िसी कारखाने में वहां या इस्तजाम देखने के लिए।

श्री देवकान्त बरुग्रा: तेल के बारे में वे वड़े विद्वत्न् हैं।

श्री जनेक्वर मिश्र: इस तरह से जो चुनाव में हारे हुए नेता होते हैं, उन को ये तेल के बारे में या रेल के बार मे या किसी श्रीर मिनिस्ट्री में जो बोर्ड या कमेटी बनर्ता है उन का चेयरमैन बना कर

भेज देती है। इस तरह से सरकार चुनाव में हारे हुए अपने नेताओं को कभी रेलवे मिनिरटी और बभी वहीं भेज देती है और वे उस के विद्वान् बन जाते हैं और वह किसी न कियी बहाने को लंद ऐसा करती रहती है। साम का जो रेलदे मिनिस्टी या बोर्ड है, उस की क्या दुर्दणा है । उस को देखते हुए मैं यह मान कर चलता हं दि स्राप विकास के नाम पर, तेल उद्योग के विकास के लिए जो बोर्ड बनाने जा रहे हैं उस से श्राप का तेल उद्योग भी उसी दुर्दशा को प्राप्त हो जाएगा। जनता से तो आप पैसा ले लेगे लेकिन उस बोर्ड में ग्राप कोई श्रमिकों को प्रतिनिधि रहीं रखेंगे और यदि रखना भी चाहेंगे तो अपनी मर्जी के श्रीमकों के नेता को रखेंगे। वेल उद्योग में जितने श्रमिक हैं, उन की तरह से श्राप उस बोर्ड में उन की प्रतिनिधि क्यों नहीं रखते। नं ० 2 बात यह है कि तेल ा उपभोक्ता है जैसे कि टैक्सी वाले हैं, तेल का दाम अब कभी बढ़ता है तो सब से ज्यादा वही मारा जाता है क्योंकि या तो बड़ नीकर है या फिर वह टैक्सी किराय पर ले कर चलाता है।

13.33 hrs.

[MR. DEPUTY SPEAKER in the Chair]

मुझ याद है कि चार, पांच, साल पहले जब बैंकों का राष्ट्रीयकरण हो रहा था, तो वही टैक्सी वाले प्रधान मंत्री के घर पर जिंदाबाद के नारे लगा रहे थे और वे सोच रहे थे कि इस से हमारा रोजगार चमक जाएगा। लेकिन राष्ट्रीयकरण के बाद क्या हुआ। आज दिल्ली शहर में ही नहीं बिल्क हिन्दुस्तान के दूसरे हिस्सों में भी पेट्रोलियम के भाव बढ़ने के कारण अपने अड़ों पर खड़ी रहती हैं और टैक्सी वाले अपनी तकदीर पर रोते हैं। उनके किसी प्रतिनिधि को आप बोर्ड में रखने को तैयार नहीं होंगे, क्योंकि वहां पर वह आदमी अपना हक मागेगा तो सरकार का हक छिनने लगेगा। इसलिए न तो अप

Oil Industry (Develop.) Bill

श्रमिकों के प्रतिनिधि को इस बोर्ड में एउना चाहेंगे और न तेल उपभोक्ता के प्रतिनिधि को इस में रखेंगे और जो श्राप की चाटुकारिता करने वाल नौकरशाह हैं या हारे हुए नेता होंगे, जिन को श्राप कहते हैं कि हैं तेल के श्रालिम-फाजिल हैं श्रीप बहुत विद्वान श्रादमी हैं. उन को ही श्राप उन्ने में रखेंगे। हम उन को माला पहनाने वाले नहीं हैं। 48 करोड़ रुपये का उप-कर हिन्दुस्तान की उन श्राम जनता से तेल उद्योग के विद्यास के नाम पर श्राप ले लेंगे। वह रुपया ाप लेंगे विस के लिए ? नौकरशाहों को सज ने के लिए और हम ऐसा समझते हैं ति यह बहुत हैं: नाजायज बात कहलाएगी।

श्री दवकाँ : वरुग्रा : क्या ग्राप ग्रालिम-फर्ताजल को माला नहीं पहनाएके !

श्री जनेक्वर भिश्रः जो चुनाव हार जात क्या वहीं आलिम-फाजिल होगा ? उसके अलावा भी तेल उद्योग का आप किसी को विद्वान् मानते हैं? मालकीय साहब को आपने रांची में भी नियुक्त क्या। वहां तो तेल उद्योग नहीं था। खनिज पदार्थी के वह विशेषज्ञ हो गए? यह अध्रा प्रकृति नहीं है।

पेट्रोल का सवाल कारकी है य गुल्थी में पंता हुया है जिसके भय से बरुका साहब भी श्राकांत हैं ग्रीर सारे देश को भी आकांत करना चाहते हैं। जब ग्ररव देशों की लड़ाई छिड़ी तो उस समय दुनिया के जो दो बड़े लुटेरे हैं उन्होंने चाहा था कि उनके पेट्रोल के स्वार्थ इस लड़ाई के ही चलते हल हो जाएं लेकिन लड़ाई खत्म होते ही अरब देशों के लोगों ने डक की चोट पर कहा--ग्रयब देश एशिया के मुल्ट हैं, रंगीन मुल्व हैं--विः हम ग्रव प्रयत्ना शोषण नहीं होने देंगे धौर उन्होने चनौती दी गोरे मुल्कों को जो लगातार झाज तदा उसके पेट्रोल का शोषण कर रहेथे श्रीर उससे हम को प्ररणा लेनी चाहियेथी। हिन्दुस्तान में भी बहुत से चाय वागान वर्नरह है जहां ऋब भी ंविदेशी कम्पनियां हिन्दुस्तान तथा

हिन्दुस्तान के मजदूरों का शोषण करती हैं और उनको अपने कबजे में करना चाहिए था लेकिन आपने कोई प्रेरणा नहीं ली। कारण यह है कि आपकी नीति कांतिकारी रहीं है तेजस्वी नहीं है। इसीलिए आपने सोचा क चलो जनता पर टैक्स का बोझ बढ़ा दो! अरब देशों ने जो हरकत की उसके प्रगतिशील कदम को जिस रंगीन मुल्य के हिम्मत वाले कदम को उस तरह से आप लोग कम करने का बाम लगातार करते रहें और मैं उसको पनन्द नहीं करता हूं। अन्तर्राट्ट्रीय गुन्थी में इस समय पेट्रोल फंसा है और इस गुन्थी से आप इसको मुक्त करने की कोशिश करें।

श्राप 48 करोड़ रपये के टैक्स वढ़ाने जा रहे हैं एँस के नाम पर। इसका परिणाम यह होगा कि पेट्रोल से जितनी चीजें पैंदा होती हैं, जैसे खाद है. सावुन है. कैरोसीन ग्रायल है तथा और चीजें हैं उन सबके दाम बढ़ेंगे। इन चीजों के लिए पहले में ही लोग परेणान हैं। दिन भर के लाइनों में लग रहते हैं और शाम को उनके घरों की दिवरी फिर भी बुझी की बुझी रहती है। 48 करोड़ के टैक्स बढ़ा कर गरीब लोगों के घरों की दिवरी बुझाने की साजिश ग्राप लोग कर रहे हैं, किसान की फसल को मुखाने की कोशिश ग्राप कर रहे हैं, यह मैं साफ कहना चाहता हूं।

वार बार कहा जाता है कि भारत में बहुत से पेट्रोल के कुएं हैं. रिफाइनरीज जो ग्राप ने तैयार करने की यो जना दराई थी उनको ग्रभी तक ग्राप तैयार नहीं कर पाए हैं। जैसलमेर के कुश्रों का काम कीला है। मथुरा की जो शोध शाला है वहां दाम शुरू नहीं होना जब तक चुनाव नजदीक नहीं ग्रा जाता है ग्रीर प्रधान मंत्री या कोई मंत्री वहां उद्घाटन करने नहीं चला जाता बोट बटोरने के लिए? संकड़ों एकड़ जमीन ग्रापने किसानों की ले ली है पहले से ही जिस में वह खेती भी नहीं कर पाता है। जहां से श्री भागीरथ भंवर ग्राते हैं,

## भी करेडबर सिधाः

झाबद्धा में उस जिले की खंगारा तहसील में फामफेट का कारखाना खोलने के लिए सर्वे पार्टी गई थी। उस पार्टी की रिपोर्ट है कि वहा फास्फेट निकला है। यब क्या सेठी साहब उसको तब तक जलने नहीं दगे जब तक श्री भागीरथ भंवर वहां से चन कर बाते रहेंगे या बोट लेने की बात ध्राएगी और चनाव का समय खाएगा और प्रधान मन्त्री या कोई सैंट्रल मिनिस्टर वहा जा कर उसका उदघाटन नहीं कर देगा? अपनी राजनीति को सिंद करने के लिए हिन्दुस्तान की ध्राम जनता से खाप पैसा लेना चाहते है। इस वास्ते मैं कहूग कि यह सदन इस 48 वरोड के टक्स को चोरी की महा दे और एक कोडी भी न दे।

MR. DEPUTY-SPEAKER: I am told there has been an earlier decision that only 1-1/2 hours should be allotted for this Bill. At the end of that time, I will act as the hatchet man and apply the guillotine. If I use that faithfully, I think I will have to guillotine the Minister himself. We have already taken 40 minutes. We will try our best to accommodate as many members as possible, if each one of you take five minutes each.

SHRI VASANT SATHE (Akola): Sir, firstly I would like to know whether the Oil Development Board which we are going to create is a super body holding company like SAIL. Today we already have the IOC, the ONGC, the Assam Oil Company and the various companies that we have taken over. The new Board which we are going to establish with huge funds at its disposal, what type of Board is it going to be? Is it a holding company?

The original idea of the Malaviya Committee was that oil exploration has to be given great importance and priority. As it is, today there is a gap of 14 million tonnes which we are importing. If we have to curtail imports, we must make maximum

efforts to find oil internally. At present from a reserve of about 130 million tonnes we are extracting 7-1/2 million tonnes. On that ratio, we need a reserve of 220 million tonnes to extract 14 million tonnes. All our energies and resources will have to be concentrated on oil exploration.

But, that does not appear to be the specific task of this Board, because you have defined "oil industry" to mean not only exploration but also refining, processing, transportation, storage, handling, marketing, mineral oil production, the production of fertilizers, and petro-chemicals and all activities directly and indirectly connected therewith. For all this the money that you are going to give will be sufficient. So, in the Board that that you are going to create there will be forces which will try to pull in different directions and try to divert the money that you are going to give for various purposes.

What will be the result? You will create capacity in the Mathura Refinery, the pipelines, fertilizer plants and so on while your oil exploration will be starved by the very inherent incapacity to give so much attention by the Board. Since you will not have sufficient oil internally, these very interests will pressurize you for import of more crude and we will again be subservient. This is my fear because of the past experience.

Kindly see the composition of the Board. Since the Minister is not accountable, he should not be associated with it.

SHRI D. K. BOROOAH: The Minister is accountable. Why not?

SHRI VASANT SATHE: You say that the Public Accounts Committee will examine it, the reports will be placed before the House and the Comptroller and Auditor-General will audit the accounts. We know the fate of the reports of many boards which are presented to the House. Who will manage this Board? This Board will

be managed entirely by the bureaucrats. The Chairman of the Board is going to be a bureaucrat as also the others. I have nothing against the bureaucrats. They are excellent people for administrative tasks. But we should not use these bureaucrats in an area where technical knowledge and expertise are required. Have you ever said that the Chairman of the Board will be a technocrat? you ever said that the technocrat will choose his colleagues? In the entire Board out of 13 members 11 are bureaucrats. Out of the two one will represent labour. Even in that case it is nomination and not election. I can understand an election. I do not know how you are going to select him. When there is nomination there is bound to be some conflict.

Oil Industry

(Develop.) Bill

I would say that more attention should have been given to exploration. Why not think in terms of coal, which can be used for making synthetic crude? You have got tremendous resources of coal. Can this money be used for the development of coal? Because of the definition of "oil industry" you will not be able to use that money for making synthetic crude oil from coal.

Therefore, I would submit, these are the lacunae. Accountability should be the test. In your entire Board, the one man responsible, whosoever he is, is the Chairman for what you are going to do. That is not the structure of the Board. It is a typical bureaucratic set-up. Do you think you will be able to achieve your object? You may or may not be. The Board is a typical bureaucratic set-up.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Mr. Deputy-Speaker, Sir. by imposing a cess or by forming a Board, you cannot possibly solve the oil problem.

According to the latest survey. 100 million tonnes of oil reserve is only in two States, Assam and Gujarat, excluding the off-shore oil that has been

found. Out of 100 million tonnes, your production is a meagre 7-1/2 million tonnes. So, that gives an account of your ability. No exploration, no estimate, for other areas has been done.

I know, in one area of West Bengal, in Bodra, a few oil wells were dug at a considerable cost and, for unknown reasons, it was suddently given up. I can well realise that that must have been done under pressure from the tycoons, specially the foreign monopoly capitalists who are very much against the growth of our oil industry.

Now, 63 per cent of the crude requirements have to be imported, bringing complete bankruptcy to the country. In 1974, the total import is to the extent of 50 per cent of the total import value. The foodgrains and oil importation will take away the entire money that you may earn by under-sale of your products. That is the condition to which they have brought this country.

You will be glad to hear that this crisis has not touched the socialist countries. In China, 100 million tonnes of oil products have been produced. They are now exporting. The hon. Minister might be knowing that.

In West Bengal and Kutch, the possibility of having off-shore drilling is very promising. They are the best areas for that. But what they have chosen to do is that they have given it to the Yankees. What had the former Chairman of the O.N.G.C. said? He has opposed the idea tooth and nail. The O.N.G.C. could have easily done Instead, they have given it to a firm called Carlsberg Co. I am told. it is nothing but a fraudulent financial company. It has nothing to do with oil. Is it an oil Company? Can you vouchsafe for that? Is it not a fact that it is one-man show? have not done any exploration at all. They are pouring in black money for concessions. They will re-sell the product at a premium. One Mr.

[Shri Jyotirmoy Bosu]

Menon is the local agent. Does not Mr. Borooah know that Mr. Menon is the ESSO man? He knows it very well. He was the Marketing Manager of the ESSO. He is a very affluent and rich man. The ESSO drilled 15 wells in West Bengal. They could not find any oil because finding oil there could have gone to their disadvantage.

The other Company, Reading and Bates is also a bunch of crooks. In Burma, what did they do? They sabotaged all the oil platforms. 1 am sure, they will do the same in Kutch, even the ESSO operates in Kutch area. They under-invoiced the money of jute exports to the United States. Tapwiah of Maclean Company is the main hero. Black money is flowing fike water. I regret to say that the officials connected with the ESSO take-over, very senior officials of the rank of the Secretaries, almost about that rank, are deeply involved There are serious charges of this. The offers have come corruption. State-owned Companies, from Japan, France and Italy. They have been suppressed and ignored. We want to know the reasons for the same.

The Agreement concluded means only 1 million Dollars—it is a very meagre amount. But no oil has been guaranteed. The only guarantee is, money to the tune of 1 million Dollars. The O N.G.C. can easily make that much of income with Rs. 100 crores as they have. They could easily take up the matter.

What about the Malaviya Committee had opposed the take-over? The Arabs are demanding from the Whitemen 50 to 60 per cent participation. Here, we are very generous—Mr. Borocah has love for those people—it is only 10 per cent. If the foreigners are given business, they will pay no income-tax. (Interruptions). What I am saying is that the exploration in two States has shown that we can do upto 100 million tonnes. We are

doing at the moment only 7-1/2 million tonnes. We have not yet surveyed the other States. The two rich off-shore areas have been given to the foreigner.

The J. C. Bose Committee submitted its report years ago. I would like to know from Mr. Borooah why this was suppressed. They have revealed certain things that it could easily give 66,000 tons of smokeless domestic fuel. 65,000 tons of char for blending for production of coke, 120-125,000 tons of motor fuel, 2000 tons of phenol and 40-45.000 tons of road tar. It could be coal-based and the investment for the whole thing was only Rs. 20 crores. In spite of this, the Ministry unfortunately has not done anything. I do not want to attack Mr. Borooah because he has been very much under the control of foreign oil monopolies. Therefore, they will keep on crawling all the time, will remain in babyhood and will never make a proper start, and the country's economy will be sabotaged.

SARDAR SWARAN SINGH SOKHI (Jamshedpur): Mr. Deputy-Speaker. Sir. this Bill has been brought with the idea of establishing a Board for development of oil industry and for the purpose of levying a duty of excise on crude oil and natural gas But, generally, it is seen that the Boards are most ineffective, such as the Railway Board, the Electricity Boards etc., which have most failed in discharging their functions,

The Board which is proposed in this Bill should be effective and should function properly, and the members should not think that they are the bosses; they should think that they are public servants and should work with zeal.

It would have been better if the terms of office and manner of filling vacancies and other procedures as well as their functions had been defined and elaborated in this Bill so that we could discuss it in more details and could suggest some more

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ideas. I am of the opinion that the Board has been given very vast powers. However, it would be better if the Chairman of the Board is a Deputy Minister, instead of an I.A.S. officer; that would help in the healthy functioning of the Board.

I do not think that any useful purpose would be served by giving the Board such vast powers as constituting ad hoc committees for exercising the powers or discharging the duties of the Board by persons who are not members of the Board as mentioned in Clause 4 of this Bill. These ad hoc committees are not necessary at all and would be a sheer waste of public money without any responsibility.

I am glad that the hon. Minister. Shri Borooah, has agreed to appoint one person to represent the labour employed in the oil industry. This is also one of my amendments. I would also request the hon. Minister to appoint one person representing the oil industry, which would indeed prove very useful The Secretary to be appointed to the Board should be a technical person, a qualified person, an expert in oil industry.

Regarding the appointment of conultants by the Board, Indian consultants should be appointed and no foreigners should be invited unless there are special circumstances. You know, Sir, our Indian consultants are crecting huge steel plants in the country. Why can't the Oil Ministry find brains in India?

Before rendering any assistance to any oil industrial concern or other persons, the Board itself should do the screening of all the applications received, so that bogus concerns or persons do not take undue advantage. And it has happened in the distribution of steel quotas and in other industries. This selection of applications should be done directly by the Board and not by any ad hoc or any other Committee.

The chances of fraud would be less if the Board would directly supervise and scrutinise and take important decisions, itself, where crores and crores of public money are involved. Government should be very careful in dealing with and investing money in foreign oil producing countries, however friendly they may be to-day. No plant should be supplied unless full security is given by foreign oil producing countries and all such agreements with foreign countries must always have an escalation clause or when any contract is entered into. For example, in the wagon supply contract with Yugoslavia, the Government of India may have to lose Rs. 27 crores to-day because there is no escalation clause. So, we must learn from our past experiences.

Oil Industry

(Develop.) Bill

Regarding the prospects of any oil industry or other person is concerned, where it has been attached, the property may be released in part, if there is no risk, in certain extra-ordinary circumstances, if it is not possible to release the whole property and the party concerned may not be put to any unnecessary harassment and loss, further complicating the matter and opening the doors for further litigation. I have also given an amendment in this respect.

Coming to the penalties and punishments to persons found guilty, under Chapter V, 'Miscellaneous' of the Bill, the Government should not take lenient view and the mgorous imprisonment should be not less than one year or two years and a fine of at least Rs. 2000-5000. The penalties as well as the imprisonment and fine imposed should be the maximum under this Otherwise, if the culprits are fined only a few hundred rupees or only a few months, they will not learn a lesson. Why a culprit should not be sternly dealt with, when caught?

With these words, I support this Bill.

MR. DEPUTY-SPEAKER: Now, I see a lady getting up. We have to complete the whole thing by 2 30 p.m. If [Mr. Deputy-Speaker]

I give the Minister 15 minutes, we have then just 15 minutes left for consideration.

SHRIMATI T. LAKSHMIKAN-THAMMA (Khammam): I want only two minutes.

MR. DEPUTY-SPEAKER: If you want only two minutes, you can have them.

SHRIMATI T. LAKSHMIKAN-THAMMA: I welcome this Bill. In the statement of objects and reasons it is said that this Bill take us a step further towards achieving self-reliance in petroleum.

I would like to bring to the notice of the Minister only one or two things about my own State and also the Whenever oil exploration is taken up, it is mostly concentrated in the northern region. In the south, in my own State, the Godavari valley 18 very rich in oil and that is what the reports made and surveys conducted by foreign experts say. Further, the Soviet team has submitted a report that oil is available in the Godavari valley. They have also given an extensive picture as to where it is available and also details have been worked out, but nothing has been done. Everytime, even for sanctioning a rig or some drilling machinery they have been hesitating, all due to politics either in the ONGC at that time or wherever it is. Members have represented about this matter time and again for several years to the Ministry. So, whether it be a Board or ONGC, justice should be done to all the regions of the country. Sometime ago, there was a report in the press that in Masulipatnam, when people were digging a well, flames erupted and it continued for days together.

Nothing happened to it afterwards. There was so much of commotion that oil is found out. Further exploration was not done. Even without that they just brushed it aside saying it

is not oil. In Ellore and some other region also this oil is a nitable. The Minister should kindly make it a point to see that this Board consists of people from all over the country, especially some representation to south also should be given and you should do justice to southern regions also about exploration of oil.

14 hrs.

SHRI D. K BOROOAH Chairman of ONGC is an Andhra.

SHRIMATI T. LAKSHMIKAN-THAMMA: He is an Andhra. I am very glad.

SHRI D. K. BOROOAH; He is a Khamma too.

SHRIMATI T. LAKSHMIKAN-THAMMA: One difficulty is, once they are there, they feel, if they co anything, what will the others feel. That is the thing and that sort of feeling should not be there. We should make way for equal, proportionate development of all regions of the country. Thank you.

MR DEPUTY-SPEAKER: Borooah. may I suggest that you take 15 minutes and then we will take up clause-by-clause?

SHRI D. K. BOROOAH. Half an hour..

श्री रामावतार शास्त्री : (पटना) उपस्थित महादन , मुझे भी एक-एक मिनट बोलने दोजिये ।

MR. DEPUTY-SPEAKER: After that clause-by-clause consideration 19 there.

The Minister of PETROLEUM AND CHEMICALS (Shri D. K. BOROOAH): I will try to be as brief as possible. And I hope the hom. Members who made very wise and useful contributions will not misunderstand me if because of shortage of time I may not be able to reply to all the points raised.

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This Bill is unusual in character. It deals with the oil industry in all its ramifications. Many hen. Members have raised very many important issues relating to the Bill. They also relate to the fundamental character of development of the oil industry in this country. So, therefore, they need very special consideration.

explanatory speech I In my brief explained the reasons why this fund was necessary and why this development was necessary. I also explained that this relates not basically to exploration but it only assists exploration becuse for exploration we have separate fund of Rs. 675 crores allotted to the ONGC by the Planning Commission. That amount has been allocated. This relates to only additional assistance that is necessary for that purpose. In fact Malaviya Committee suggested that oil exploration should be Rs. 400 crores for 10 years. We have got from the Planning Commission, and the Government of India has accepted this Rs. 675 crores for This amount is ONGC for 5 years. in addition to the other amount for 5 years. That is to say, it will get another Rs. 260 crores or so and this amount is in addition to what the Government of India has already allocated for ONGC.

Why is it so? When Malaviya Committee went into the queston, at that time, the price of crude was only 2 dollars per barrel and the availability of crude was unrestricted. In fact, it. was a buyer's market for oil. 1970 from 2 dollars a barrel of cil, it come down to one dollar and twenty cents per barrel. Rebate was also available then. When we are discussing the problem of increasing the production, we should think about the price of crude per barrel. To-day it is more, more than 11 dollars per barrel of crude oil. At the time when I joined this Ministry, that is in the first year of my joining this ministry, the total bill was only Rs. 200 crores. This year it would be in the neighbourhood of Rs. 1,200 crores. Therefore, it has become doubly urgent that we do not spend more on this. The Malaviya Com-

mittee, the hon. Members would have seen, mentioned mostly about the offshore drill. But, they did not suggest what should be done. Whatever they suggested, that was for on-shore drilling. We could have got oil from outside without a burden on the availability of foregn exchange. But, after the price hike, there is a difficulty in money availability. And the whole character of oil industry has undergone a change. We have to be selfreliant and for that, we have to produce as much oil as we could. That is our strategy now. First thing is that we have to expand our on-shore drilling. Also we have to expand our off-shore drilling. Not only that. utilisation of oil is also there. To-day we produce gas. We have also to use that gas.

I shall give you two examples. We know that in Assam oil fields we were producing about 3 million tonnes but in Gujarat, we were producing about 4 mililion tonnes. Whatever we are producing we should be able to utilise it. The difficulty with us is this, Whether it is an end-product or if it is crude oil, it has to be brought to the rest of the country by pipelines. At present the pipeline capacity is only 3 millon tonnes. For example, if we want to utilise the oil Barauni, we must have a pipeline. This will mean we may have to spend Rs. 22 to 23 crores. Therefore. we have seen to it that whenever oil is produced, utilisation of it is a must. Therefore. We must money first. The delay has to be cut short wherever it occurs. Take for example Tripura. There we have 100 thousand cubic meters of gas per day. That is enough to produce 10 m.w. of power. If you do not utilise that gas, that goes waste. In Assam, for example, we have gas. We do not use the gas. We have to put a stop to this because to-day as crude oil. in many countries, gas is more valuable than crude oil. So, utilisation of the product is a must. So, wherever we strike oil we have also to transport it to the nearest refinery. We have to expand the refinery if we have

## [ग्रध्यक्ष महोदय]

ललित नारायण मिश्र के खिलाफ कार्यवाही क्यों नहीं होती है, क्योंकि इन को प्रधान मंत्री का संरक्षण है जो स्वयं भ्रष्टाचार की गंगीतरो है, ग्रादिस्रोत हैं,--गंगोतरी मैं नहीं सहंगा क्योंकि वह पवित्र जब्द है, ---ग्रादि स्रोत हैं। श्रीर यह जक इसलिए श्रीर मजबूत हो जाता है क्योंकि ग्रम्बाला में स्वयं ग्रथने को ललित नारायण मिश्र के साथ ग्रीर वंशीलाल के नाय ब्रेकेट किया है, अपने में किया है कई कांग्रेसी सज्जन मेरे सामने ग्रमी भी बैठे हुये हैं. वे मुझ से कहते हैं कि मधु जी, श्राप की यह कोशिश वेकार है. लालत नारायण मिश्र के खिलाफ कोई ऐक्यन नहीं हो सकता क्योंकि जो भी वह करते हैं उममें 75 प्रतिशत हिस्सेदारी होती है। इसलिए ग्राप लाख चिल्लाएं..... (व्यवधान) ....

SHRI K. P. UNNIKRISHNAN: Sir, is it all relevant to the question of privilege? Would you like it to go on record?

SHRI MADHU LIMAYE: She has bracketed herself with the Railway Minister.

SHRI JYOTIRMOY BOSU: What is there to object to? She herself has said it.

SHRI K. P. UNNIKRISHNAN: The speech should be confined to the privilege issue.

श्री सब् िलमये: यह खुद उन्होंने— ग्रम्बाला में कहा है।...(व्यवधान)... देखिए, ग्राप इस बात पर भी सोचिए कि मुल्क की प्रधान मंत्री जब ग्रपने को खुद बेकट कर लेती हैं तो ग्रब मेरे भाषण के उत्तर हाप ग्राक्षेप क्यों उठा रहे हैं?

ग्रब लिलत नारायण मिश्र के बारे में इस तरह के दातें लिखने के लिए 'प्रतिपक्ष' क्यों मजबूर हो गया ? ग्रभी मेरे पास चार टाय मिश्रेट डाक्यूमेंटण हैं। ..... (व्यवधान : ... यह पील ोदी ने कहाहै, पील मोदी की नोटिस

में प्रधान मंत्री स्नादि स्नोत हैं यह वात है। (व्यवधान) .... मैं स्रध्यक्ष महोदय विलकुल रेली बेंट हूं। इन लोगों को हमेशा मेरे भाषण से तक लीफ होती है।..... (व्यवधान) ....

श्रध्यक्ष महोदय: आर्डर प्लीज । जो प्रिविलेज के भाषण पर और बहुत सी चीजें ला रहे हैं, इसी पर ही तो लगड़ा है, और आप भी साथ मैं और ऐड कर रहे हैं।

श्री मधु लिम : अध्यज महोदय, ये चार टाप-सीकेट डाक्यूमेंटस हैं जो कामर्स मिनिस्ट्री से सम्बन्धित हैं। कामर्स मिनिस्ट्री में जाच करने के बाद चार एब्यूजज पकड़े गये हैं— ये सारे एक्स —कारेन ट्रेड मिनिस्टर के कार्य— काल में हुये हैं . . . . . .

SHRI K. P. UNNIKRISHNAN: How is it relevant?

SHRI B. R. SHUKLA (Bahraich): The only point before the House is whether the Privilege Motion tabled by the hon. Member, Shri Piloo Mody, should be referred to the Privileges Committee or not. Under the garb of discussion on that issue, he is bringing extraneous matters.

SHRI K. P. UNNIKRISHNAN: He should be stopped Extraneous matters are being brought.

MR. SPEAKER: Mr. Limaye, if you bring in all these matters, it will take the shape of a censure motion, and we cannot convert this into a censure motion.

श्री मधु लिमये: मैं अब केवल कामर्स मिनस्ट्री तक ही अपने को सीमित रखूंगा। अध्यक्ष महोदय, मानहानि का सवाल क्या है, ?

मैमोरेण्डम किस को गया? उसको मैनिपुलेट करने में किस का हाथ रहा—ललित नारायणः मिश्र का हाथ रहा . . . . . . .

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cussed with him. He showed me the equipments and told me that they are doing well I also met the American experts there. It is a nice thing and it is a pleasure watching our young men learning work very quickly

Of course, the name itself is wrong It should not be Sagar Samrat. The days of Samrats are gone The point is, we are nopeful about this. ONGC Chairman who is a very well known scientist told me that certainly we will be able to do much better than we expect It may be that before long, we will be able to succeed

Then, the question was raised Mr. Madhu Limaye about refinery 1058 In this country, our refinery loss is about 7 per cent which is idirly high We made enquiries fie raised this question our own We are aware of the problem. When M1 Madhu Limaye raised this question in the House, it struck me that it is a very important point. discussed this point with the Russian We also discussed Lugineers point with the Soviet Deputy Prime Minister, who is also an oil expert.

Sn, Mi Jyotn moy Bosu raised the question of bitumen production, distillates. whether we can have n iddle distillates Oz more fuel oil and all that This is a very important problem We have discussed this and we have asked the Russians to send a team The team is coming on the 9th September. This is a large team consi ting of top most people and the team will be here for six weeks They will go round the oil refineries and give us a blue print, on the basis of which, we will proceed further in the matter.

I am not an engineer at all. But, I know about this problem, having been the Chairman of the first oil refinery in this country. The problem is of production pattern. If we have more middle distillates, then, we have less fuel oil. If we have

more furnace oil, if we want to have more petrol, then again, there is a change in the pattern of production.

Now, as far as oil is concerned, if use hydrocracker, Mathura refinery we can get 51 per cent of middle distillates Hydrocracker is being used extensively in America and Soviet Union Ordinarily, we get about 44 per cent of middle distillates, kerosone, diesel and crude oil In regard to the Mathura refinery, we have decided that it will produce feedstock.

SHRI VASANT SATHE, It has been said that Mathura reinery is so situated that the fumes there will tarnish the Taj Mahai Have you gone into this question?

SHRI D K BOROOAH We have gone into this question. But, if you raise it now, I will not be able to answer We have worked out that we can have 57 per cent of Kerosene and diesel, which will help common people Around Mathura, there will by four fertiliser factories, at Bhatinda, Panipat etc We have to prov de fuel oil to it. If we reduce middle distillates, fuel oil gets reduced. have to provide fuel oil, So, we cannot use hydrocracker We have to utilise catalytic agent, where production of middle distillates will be 57 per cent. All these factors have to be gone into The Russian team which coming here will look into it. They will come here on 9th September

Sii, another question was raised by Mr Singh. It is a very scientific question about Ankleshwar. When the wells dry up, then there is a system of what is called secondary recovery by injection of water and injection of gas There are various methods There is also a method called Reserve level engineering, how to kee the flow of oil continuing, even where the oil gets diminished by infroducing other elements. In Ankleshwar as regards secondary recovery, we are trying to deal with the problem of [Shri D. K. Boroosh]

water cutting. It is very specialised kind of engineering. I suppose we will be able to sort it out.

The other problem which he raised of locating water cutting layers is being looked into. We are aware of it.

Then for off-shore drilling, we must know what is in the sea-bed. that seismic surveys are necessary. We do not have a seismic survey ship. We used one from the Soviet Union. The data have to be interpreted and Therefore, understood. our have to be trained in it. The first thing I did when I joined the Ministry was to order a seismic survey ship. It is coming in January or February 1975 and then we will be able to have a quick survey which we will complete as early as possible.

Another thing. We are now drilling upto 200 metres. Now in America and other countries they are drilling upto 1800 ft. It is not only the continental shelf but also the deep waters are utilised for this. So we have to be prepared for this. With the passage of this Bill, we will be able to collect enough and adequate resources because this Bill provides also facilities for training our people. We can train people in different branches This is a very scientific and sophisticated technology about which we have no knowledge or awareness But I am sure we can get these people trained in different parts of the world in different fields of activity in the oil industry. I am sure we will be able to do much better than we have done in the past.

SHRI VASANT SATHE: Your money will be dissipated in so many things instead of being concentrated on exploration.

SHRI D. K. BOROOAH: The ONGC has already Es. 675 crores for drilling on-shore and off-shore. This is

an additional activity which will be needed urgently. Suppose we strike oil. We have to have a pipeline Where is the money with the ONGC for this? That is the idea.

Then although it is a bureaucratic body in the sense that there will be no public men, Minister or otherwise, there would be two others. One would be an expert who is most likely to be one of the petroleum engineers of whom we have many. In fact, I am almost tempted to mention his name. It is a very well known name in this country. Basically, it is going to be a financial and disbut ement body. They will understand and study problems and then sort out what is to be given on the basis of priority. But they are entirely independent. Any time Government want, they can issue directives. Under cl. 22, the Board shall carry out such directions as may be issued to it from time to time by the Central Government for the efficient administration of this Act. It is not as if they have all authority and can be questioned only once a year by the Auditor General. We can also do 30 and we can keep a close watch on their activities.

I am thankful to hon members for patiently listening to me. I have liked to reply to some more points raised by hon. Members. Shri Bosu said something about Carlsburg and Reading and Bates I. have in the full records here. I can place them at his disposal. These are companies which are working in that same line. Naromis is working in the main group. Carlsburg is working in Indonesia. Reading and Bates are working in Burma. He said they destroyed some property. platforms were destroyed because of But it was their own property; it was not public property. When they drill, they will bring their own drill. If they lose any property, the loss will be theirs, ours. The transfer agreement and other matters-as far as they are concerned we discussed with certain

persons; hon. Members want to see them I shall be too glad to place them before them. The Petroleum Industry Weekly which is one of the most authoritative organisation of oil industry says that our terms were better than the terms offered to other countries. I hope that the hon. Members will be good enough to give their support and that any misgivings there might have been about this Bill would have disappeared by now.

DEPUTY-SPEAKER. MR. The first thing that we must record is our failure in regard to this particular item to keep to the time limit. Now it 15 2 26 We are yet to take up clause-by-clause consideration. Now let us do our best. We have been trying our best In spite of that we did not succeed I shall now put the amendments of Shri Chandrappan and Shri Shyamnandan Mishra to the motion for consideration to the vote of the House.

Amendments Nos. 54 and 55 were put and negatived.

MR DEPUTY-SPEAKER. The question is:

"That the Bill to provide for the establishment of a Board for the development of oil industry and for that purpose to levy a duty of excise on crude oil and natural gas and for matters connected therewith, be taken into consideration"

The motion was adopted.

MR DEPUTY-SPEAKER: Now we take up clause 2. Are any amendments moved?

Clause 2-(Definitions)

SHRI RAMAVATAR SHASTRI: I am moving my amendments to clause 2

I beg to move:

Page 2, line 22,-

for "mineral" substitute "crude" (81)

Page 2, line 22,-

omit "refining, processing" (32)
Page 2, line 23,—

for "mineral" substitute "crude" (33)

उपाध्यक्ष महोदय, मेरा संशोधन यह है कि 'मिनरल्स' की जगह पर ध्राप 'कूड आयल' क्यो नही रखते हैं। ग्राप इस बिल मे देखिये कि जगह जगह पर मिनरल्स लिखा हुआ है। मेरा संशोधन यह है कि भ्राप इसकी जगह पर 'कूड भ्रायल' क्यो नही रखते हैं। इसमे मंत्री जी को क्या ऐनराज है।

की देवकाल बरुबा: इसमे कोई खाम बात नहीं है। "कूड ग्रायल" रखन है तो इसरें दूसरी चीजें नहा ग्राएंकी । यह उन्हर्वसकर किया का है।

श्री रामावना कास्त्रा इस स्थाप क्या होने वाला है ?

श्री देवकान्त बरुधा जब आप नहीं थे, तब मैंने इसके बारे में बताया था।

MR DEPUTY-SPEAKER. I shall now put these amendments to the vote of the House

Amendments Nos. 31, 32 and 33 were put and negatived.

MR. DEPUTY-SPEAKER The question is:

"That clause 2 stand part of the Bill."

The motion was adopted.

Clause 2 was added to the Bill.

Clause 3.—(Establishment and Constitution of the Board)

MR. DEPUTY-SPEAKER: Now we take up clause 3.

SARDAR SWARAN SINGH SOKHI: I move my amendment No. 2. I beg: to move: (Sardar Swaran Singh Sokhi]

Page 3, line 25,-

add at the end-

"and one member elected from among the recognised Labour Unions of the oil industry" (2)

SHRI RAMAVATAR SHASTRI: I move amendments Nos. 28 and 29 I beg to move:

Page 3, line 19,-

for "five" substitute "three" (28)
Page 3,—

for lines 27 and 28, substitute-

"(4) The Board shall elect one of the members referred to in clause (a) of subsection (3) as the Chairman of the Board" (29)

SHRI B. V. NAIK (Kanara): I move my amendment No 42

Page 3, line 27 and 28,-

onit "one of the members referred to m clause (a) of subsection (3) as" (42)

SHRI M. C. DAGA (Pali): I am moving amendment Nos. 43, 44, 54 and 46.

Page 3, line 28,-

for "(a)" substitute "(d)" (43)
Page 3, line 34,—

for "constitute Standing Committees or ad hor Committees" substitute—"delegate to the Chairman of the Board authority" (44) Page 3, line 36,—

for "them" substitute "him" (45)

Page 3,-

omit lines 37 and 38. (46)

SHRI D. K. BOROOAH: I am moving my amendment No. 66.
I beg to move:

Page 3,-

for lines 23 to 25, substitute-

"(d) two members of whom one shall be appointed by the Central Government from amongst persons who, in the opinion of that Government, have special knowledge or experience of oil industry and the other shall be appointed by that Government to represent labour employed in the oil industry;" (66)

SHRI KRISHNA CHANDRA HAL-(Ausgram): Mr Chairman, Sir, I oppose the Resolution, Congress party had a brute majority in Gujarat Assembly. But due to factional fight in the ruling party for power they never had any time to look into the problems of the workers, peasants and the people in general Gujarat people 10se unitedly like one man and organised a historic movement against food, price unemployment and against limitless corruption of the ruling congress party and for the dissolution of the Assembly and for democratic Government Gujarat fight is a product of limitless Congress factional quarrels. The events in Gujarat have many lessons for our country, for the ruling elite, and for the functioning of our party system When the people as a whole are unitedly behind a particular demand it is difficult for the administration to resist it on the ground that it cannot be made to act under the public pressure or coercion.

श्री रामावतार शास्त्री उपाध्यक्ष जी, सरकार की तरफ में यह कहा गर्वा है:

"Not more than 5 members to be appointed by the Central Government to represent the Corporations".

मैं चाहता हूं कि "5" की शगह पर "3" कर दिया जाये भीर धारों सब-क्लाम (4) की पंक्ति 27 भीर 28 है, उसको हटा कर

मैं चाहता हू कि मेरा जो सशोधा है उनको रखा जाये। इसमें सभो सापने यह रखा है

"The Central Government shall appoint one of the members referred to in clause (a) of sub-section (3) as the Chairman of the Board"

यानी आप चाहत है कि जितन मेम्बर हाग उनमें से एक को चैररपैन नामोनेट कर दिम जाये । स्नाप नो जनतत्र प्रेमो है । यह मधिकार भाप भपने हाथ मे क्यो ले रहे है। जब भापने मेम्बर चन दिये, ता उनको यह प्रधिकार दे दिया जाना चाहिये कि वे ग्रंभे में से चैतरमैत स्वयं चुत् ले। ग्राप ऐने ब्रादमी को नामीनेट कर दें। जो कि रबड स्टैम्प की तरह ग्रापकी बात कहने वालः या करने वालः होगा । जब ग्राप जनतन्न की बात बालते है, तो मेरी समझ मे यह बात नहीं भाती है कि भ्राप वहा पर नामीनेट करे । मैं जनताबिक पहन के लिहाज में कह रहा है। मेरा कहना यह है कि 5 की जगह पर माप 3 रखिये और मगर बह ग्राप नहीं कर सकते है तो कम से कम उनको यह भ्रधिकार ता जरूर दीजिये कि वे भ्रपना चैतरमैन खद चन ले।

श्री बी॰ बी॰ नायक जा ग्राप कह रहे है वह तो कैंपेटेलिस्ट मिस्टम के बोर्ड ग्राफ मैंनेजमेट की बात है।

श्री रामाबतार शास्त्री कैरेटे लिस्ट सिस्टम क्या है, श्राप नहीं जानते हैं। तो मेरा कहन यह है कि श्राप जनको श्रिष्ठकार दीजिये। इसमें यह बात तो नहीं है कि जिन को श्राप नामीनेट करेगे वे बहुत श्रक्लमन्द श्रादमी होगे श्रीर जिनको वे मिलकर चुनेगे वह श्रच्छे नहीं होगे श्रीर योग्य व्यक्ति नहीं होगे।

SHRI M C DAGA (Palı) The clause provides that:

"The Central Government shall appoint one of the members referred

to in clause (a) of sub-section (3) as the Chairman".

But I want that instead of "(a)" it should be "(d)" because the persons mentioned in (d) are experts who have special knowledge and experience of the oil industry and I want that one of them should be appointed as the Chairman That is what the report of the Ma'aviva Committee also says

Then why do you have a sub-committee when there is already a board? If you have to entrust any work, entrust it to the Chairman of the Board That is what I have cought to provide by my amendment No 44

SARDAR SWARAN SINGH SOKHI I have given an amendment for labour to be represented on the board. This principle has been accepted by the Minister and he has moved amendment. No 66 to this effect. I am thankful to him.

SHRI D K BOROOAH So fer as Mr Shastri's amendment that the Chairman should be elected instead of appointed is concerned I submit that it is a very important matter will be handling Government money There is nothing democratic involved m it They are not elected representatives of the people They are appointed by us Alongside with their appointment, we appoint the Chairman also He has to be selected carefully It is not a purely technical body It is a financial body also A person could be an administrator, he could also be a technologist will depend upon his suitability, taking into account all the aspects of a person's career as well as his qualities Therefore, I would like it to be left in that form

I want to accept Mr B V Naik's amendment No 42 I would request the hon Members 10 withdraw their amendments except Mr Naik's amendment which I accept.

## 63 Oil Industry (Develop.) SEPTEMBER 8, 1974 Oil Industry (Develop.) 64. Bill Bill

MR. DEPUTY-SPEAKER: Now, I first put Amendment No. 42 moved by Shri B. V. Naik to the vote of the House.

The question is:

Page 3, lines 27 and 28,-

omit "one of the members referred to in clause (a) of subsection (3) as" (42)

The motion was adopted.

MR. DEPUTY-SPEAKER: I see another amendment No. 66 in the name of the Minister. I put that to the House.

The question is:

Page 3.-

for lines 23 to 25, substitute-

"(d) two members of whom one shall be appointed by the Central Government from amongst persons who, in the opinion of that Government, have special knowledge or experience of oil industry and the other shall be appointed by that Covernment to represent labour employed in the oil industry."(66)

The motion was adopted.

MR. DEPUTY-SPEAKER: I shall now put the Amendments moved by Shri Swaran Singh Sokhi, Shri Ram Avtar Shastri and Shri M. C. Daga to Clause 3 to the vote of the House.

Amendments Nos. 2, 28, 29 and 43 to 46 were put and negatived.

MR. DEPUTY-SPEAKER: The question is:

"That Clause 3, as amended, stand part of the Bill."

The motion was adopted.

Clause 3, as amended, was added to the Bill.

Clause 4 was added to the Bill.

MR. DEPUTY-SPEAKER: There is an amendment in the name of Sardar Swaran Singh Sokhi. He is not moving it

The question is:

"That Clause 5 stand part of the Bill."

The motion was adopted.

Clause 5 was added to the Bill.

Clause 6-(Functions of the Board.)

SHRI RAM AVTAR SHASTRI: I beg to move:

Page 4, line 41,-

for "twenty-five years" 'substitute---

"twenty years". (30)

Page 5, line 39,-

for "mineral" substitute "crude" (34)

Page 5,---

omit lines 43 and 44, (35)

Page 6, lines 5 and 6,-

omit "and such other measures as may be prescribed" (36)

MR. DEPUTY-SPEAKER; Mr. Chandrappan's Amendments are the same as those of Mr. Ram Avtar Shastri

Now, I put the Amendments moved by Shri Ram Avtar Shastri to the vote of the House.

Amendments Nos. 30, 34, 35 and 36 were put and negatived.

MR. DEPUTY-SPEAKER: The question is:

"That Clause 6 stand part of the Bill"

The motion was adopted.

Clause 6 was added to the Bill.

MR. DEPUTY-SPEAKER: There are some Amendments to Clauses 7, 8 and 9. They are not moved There is no amendment to Clauses 10 to 14.

The question is

65

"That C'auses 7 8, 9 and 10 to 14 stand part c the Bill"

The motion was adopted

Clauses 7. 8, 9 and 10 to 14 were added to the Bill.

MR DEPUTY-SPEAKER. Clause 15, There is an Amendment in the name of Shri Raja Kulkarni He is not here

The question is

"Clause 15 stand part of the Bill'
The motion was adopted

Clause 15 was added to the Bill

Clause 16—(Crediting of proceeds of duty to Consolidated Fund of India).

SHRI M C DAGA I beg to move

Page 11, line 15 --

after "Board' insert-

"such sums of money" (51)

Page 11, line 16 -

omit "such sums of money as it may think fit for being utilised exclusively" (52)

आपने कहा है कि 48 करोड़ रुपये से आप डिबेलपमेट ना काम करना चाहते है। यह रुपया कसानिडेंटिड फड मे जाएगा। उसमें से बाद में कितना मिनेगा आपने कहा है कि इसके बारे में सोवा जायेगा।

In Clause 16, it is said.

"..... and the Central Government may, if Parliament by appropriation made by law in this behalf, so provides, pay to the Board from time to time, from out of such proceeds, after deducting the expenses of collection, such sums of money as it may think fit .."

Why do you have these words 'as it may think fit'?

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SHRI D K. BOROOAH: It is a minor amount.

66

SHRI M. C DAGA: Why do you say 'as it may think fit'? That means, they can deduct more.

SHRI D K BOROOAH. That is the usual phrase.

श्री मूल चन्द डागा : ग्रापने नहा है कि सारा पैसा डिवेलेपमेट के काम मे खर्च होगा । लेकिन दूमरी तरफ ग्राप कह रहे है कि ग्राप सोचेगे ग्रीर जैसा उचित समझेगे करेगे । ये दोना बाते कर्डे डिक्ट्री है ।

श्री देवकान्त बरुझाः मारा रुपया कमालिडेटिड फड मे चला जाता है श्रीर जितना जरूरी होता है उतना निकालते है। कोई सवर्ष वाली बात नहीं है। फाइनेम मिनिस्ट्री ने इसकी जाच कर ली है। कोई खतर, नहीं है।

MR DEPUTY-SPEAKER I now put the Amendments moved by Shri M C Daga to the vote of the House.

Amendments Nos 51 and 52 were put and negatived.

MR DEPUTY-SPEAKER: The question is:

"That Clause 16 stand part of the Bill."

The motion was adopted.

Clause 16 was added to the Bill.

Clause 17—(Grants and Loans by the Central Government.)

SHRI M C DAGA: I beg to move:

Page 11, line 20,-

for "the Central Government" substitute—"it" (53)

[Shri M. C. Daga]

Here you have said:

"The Central Government may also, after due appropriation made by Parliament by law in this behalf, pay to the Board by way of grants or loans such sums of money as the Central Government may consider necessary."

Why don't you say, '...as it may consider necessary'?

The words 'Central Government' may be substituted by 'it'.

SHRI D. K. BOROOAH: It arises out of the demand of the House and also the responsibility of the Ministry which must not be scuttled. If any big amounts are given, the Government should be convalted. This is only to vindicate the feelings here as well as in the administration. The responsibility of the Government should not be altogether scuttled. They have got the autonomy, but that must be under the close supervision of the Government.

MR. DEPUTY-SPEAKER: I now put the Amendment moved by Mr. M. C. Daga to Clause 17 to the vote of the House.

Amendment No. 53 was put and negatived.

MR. DEPUTY-SPEAKER: The question is:

"That Clause 17 stand part of the Bill."

The motion was adopted.

Clause 17 was added to the Bill.

Clauses 18 to 22 were added to the Bill.

Clause 23- (Penalties)

SHRI RAMAVATAR SHASTRI (Patna): I beg to move:

Page 13, line 1,-

for "six months" substitute "one

year" (37)

Page 13, line 2,-

for "one thousand rupees" substitute—

"five thousand rupees". (38)

. :

धारा 23 की तरह 24 में भी मेरी सिमिलर एमेडमेटम है जो झागे झाने वाली है। झापने इसमे सजा को व्यवस्था रखी है, पैनेल्टीज की रखी है। मेरा निवेदन है कि झाप सजा को कुछ और कड़ा कीजिये। झापने तोन महोने झोर छ. महीने की बात कही है। जहा झापने तीन महीने को बात कही है वहा मैं सोचता हू कि छः महीने कर दिया जाये झोर जहा छ महीने को कही है वहा एक साल कर दिया जाये। साथ ही जहा जुर्माने वाली बात है वहा एक हजार के बजाय पाच हजार जुर्माने की व्यवस्था झाप कर दें।

म्रापने जा सजा रखी है उसको हम थोडा भीर ज्यादा चाहते है ताकि गलती करने बाला थोडा भीर डरे, भनी से ज्यादा डर उनके भन्दर पैदा हो भीर गलनी कम करे, जा भार रकार्ड मागे जनमे छिनाये नही, मही बात बताये। इमलिये मेरा इतना ही मतलब है कि मजा थाडा भीर भिभक्त कीजिये जिसमे वह घबराये भोर इसमे भापको कोई हर्ज नही हाना चाहिय, इसका भाप मान लीजिये।

SHRI D. K. BOROOAH: I have no objection to this at all. In fact, I feel that we should have an exemplary punishment for those who indulge in these nefarious activities. If the House is agreeable, I will certainly like to accept the amendments.

SHRI VASANT SATHE: We will agree to that.

MR. DEPUTY-SPEAKER: Now, the question is:

Page 13, line 1,--

for "six months" substitute "one year" (37)

The amendment was adopted.